

of it, it becomes a part of our Constitution. This agreement cease if it is part of our Constitution. But certainly Government is bound to put it forward as such and endeavour to get it through the Parliament.

Shri Thirumala Rao (Kakinada): The word 'agreement' confers some rights on the Naga people which they are not entitled to. They are as good citizens of India as any others and have equal rights with the other citizens of India. No such special status was given to the people of Maharashtra when Maharashtra was carved out of India or when Andhra Pradesh was created. Now, a special status is sought to be conferred on some citizens of India who are part and parcel of India and who own allegiance to the Constitution of India. So, we request you to consider whether the word 'agreement' should be given that status in the statement.

Raja Mahendra Pratap (Mathura): I fully support the creation of the Nagaland. When Soviet Russia can have 149 autonomous States, we can also have 70 or 80 States. Take for instance, Punjabi Suba, U.P. can be divided into two or more States; there will be State with Nagpur as headquarters, Himachal Pradesh can be a separate State and so on.

14:06 hrs.

**MAHENDRA PRATAB SINGH
 ESTATES (REPEALING) BILL**

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, on the 18th March, 1960, the House adopted Shri P. R. Patel's motion that the consideration of the Raja Mahendra Pratap Singh Estates (Repealing) Bill be postponed till the first day of the next session. Government have examined the constitutional aspects of this Bill and are advised that Parliament is not competent under any of the entries in the legislative lists or under its residuary power to divest Amrit Pratap Singh of his immovable properties and vest such properties in Raja Mahendra

Pratap Singh. Parliament can, however, enact legislation to repeal the Mahendra Pratap Singh Estates Act, 1923. While Government are in entire agreement with the basic objective which is to remove from the Statute book a measure which we consider objectionable and agree, broadly speaking, with the objects and consequences of the Bill, the constitutional position is that the Bill in its present form would not be a valid legislation. Government, therefore, propose to introduce at an early date a Bill seeking to repeal the Act of 1923.

14:07 hrs.

**STATEMENT RE: MAJOR RAILWAY
 ACCIDENTS**

The Deputy Minister of Railways (Shri Shah Nawaz Khan) rose—

Mr. Speaker: Is the statement too long?

Shri Shah Nawaz Khan: There are two pages. I shall place it on the Table if you so desire.

Mr. Speaker: He may lay it on the Table.

Shri Shah Nawaz Khan: Sir, I beg to lay it on the Table. [See Appendix I, annexure No. 8.]

Shri Braj Raj Singh: Will it be circulated?

Mr. Speaker: Let it be circulated.

ELECTION TO COMMITTEES

**CENTRAL ADVISORY COMMITTEE FOR THE
 NATIONAL CADET CORPS**

The Parliamentary Secretary to the Minister of Defence (Shri Fatesinhrao Gaekwad): Sir, I beg to move:

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha

[Shri Fatesinhrao Gaikwad]

do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 18th August, 1960, subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948".

Mr. Speaker: The question is:

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 18th August, 1960, subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948".

The motion was adopted.

COIR BOARD

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to move:

"That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3983 dated the 12th December, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

Mr. Speaker: The question is:

"That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3983 dated the 12th December, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

The motion was adopted.

14.08 hrs.

RUBBER (AMENDMENT) BILL*

The Minister of Commerce (Shri Kanungo): Sir, I beg to move for leave to introduce a Bill further to amend the Rubber Act, 1947.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Rubber Act, 1947."

The motion was adopted.

Shri Kanungo: Sir, I introduce the Bill.

14.09 hrs.

DELHI LAND HOLDINGS (CEILING) BILL—Contd.

Mr. Speaker: The House will now take up clause-by-clause consideration of the Bill to provide for the imposition of a ceiling on land holdings in the Union Territory of Delhi and for matters connected therewith, as reported by the Joint Committee.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 1-8-1960.

†Introduced with the recommendation of the President.